

Sl. No.	State/UT	Allocation
17.	Nagaland	422
18.	Orissa	3468
19.	Punjab	1105
20.	Rajasthan	7256
21.	Sikkim	372
22.	Tamil Nadu	5247
23.	Tripura	418
24.	Uttar Pradesh	12278
25.	West Bengal	4740
26.	A&N Islands	25
27.	Chandigarh	Nil
28.	D&N Haveli	15
29.	Daman & Diu	10
30.	Delhi	30
31.	Lakshadweep	Nil
32.	Pondicherry	20
All India		90090
		DDP
1.	Gujarat	315
2.	Haryana	990
3.	Himachal Pradesh	28
4.	J&K	36
5.	Rajasthan	3181
Total		4500

STATEMENT-II

Details of ongoing projects for rural water supply and sanitation with multilateral and bilateral assistance

Sl. No.	Agency	No. of ongoing projects	Aggregate project cost (Rs. in crores)	No. of villages covered
1.	Nether lands	12	307.12	4,320
2.	World Bank	2	951.20	2,300
3.	Demark	4	61.19	1,017
4.	Germany	2	729.94	1,439
5.	United Kingdom	1	54.29	210
Total		21	2,103.73	8,762

Norms for Backward Area

5149. SHRI N.J. RATHWA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the norms prescribed for declaring any area as a backward one;

(b) the names of the areas/districts of Gujarat State which have been declared backward during the last five years as on date and the number of areas/districts out of them which are tribal dominated;

(c) whether Chhota Udaipur constituency also fulfils all the conditions for declaring it a backward area;

(d) if so, whether Union Government propose to declare Chhota Udaipur constituency a backward area or the matter is under their consideration; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI YOGINDER K. ALAGH) : (a) Planning and development of an area and allocation of funds for the purpose is primarily the responsibility of the concerned State Government. Planning Commission has not prescribed any norms for declaring any area as backward. However, for the purpose of allowing certain tax concessions to industrial undertakings set up in notified backward districts, Ministry of Finance had set up a group to identify backward districts whose report has been submitted recently.

(b) to (e) Do not arise.

Tehri Power Project

5150. SHRI KISHAN LAL DILER : Will the PRIME MINISTER be pleased to state :

(a) the estimated cost likely to be incurred on Tehri Power project approved by Planning Commission in 1972; and

(b) the amount spent out of the sanctioned amount so far ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b) The Tehri Dam Project was originally accorded investment clearance by the Planning Commission in June, 1972 for implementation by the Government of Uttar Pradesh with an installed generating capacity of 600 MW (4 × 150 MW) at an estimated cost of Rs. 197.92 crores. The construction

work on the project commenced in 1978. The installed generating capacity of the Tehri Dam Project was subsequently revised to 1000 MW in 1983, to provide for its operation as a peaking power station to suit the system requirement, at a revised estimated cost of Rs. 1065.80 Crores (1983 price level).

Keeping in view the requirements of power for the Northern Region, and the inadequacy of funds with the State Government, it was decided in November, 1986 to implement the project as a joint venture of Government of India and Government of Uttar Pradesh and for this purpose, the Tehri Hydro Development Corporation (THDC) was set up in 1988. The scope of the project was also enlarged to implement a Hydro Complex (2400 MW) by including Koteshwar Dam and Power House (400 MW) and a Pump Storage Plant (1000 MW) as a Central Sector scheme.

The Tehri Hydroelectric Project State-I (1000 MW) was approved by the Government of India in March, 1994, for implementation by Tehri Hydro Development Corporation (THDC) at an estimated cost of Rs. 2963.66 Crores. The associated Transmission system costing Rs. 371 Crores would be implemented by the Power Grid Corporation of India.

An expenditure of Rs. 1078.29 crores (Provisional) has been incurred by THDC on the project upto July, 1996.

Polluted Water Supply

5151. SHRI SOHAN BEER : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of the death of a number of persons including children in Uttar Pradesh particularly in district Ghaziabad due to consumption of polluted drinking water;

(b) if so, whether the Government have taken any concrete steps to avoid the recurrence of such incidents; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) No such information has been received from the State Government.

(b) & (c) Ministry of Health & Family Welfare has informed that the measures normally taken by the Health Authorities to prevent water borne diseases are :—

(i) Provision of safe drinking water.

(ii) Improvement of food and personal hygiene.

(iii) Safe disposal of human excreta.

(iv) Appropriate health education.

(v) Surveillance and monitoring.

(vi) Distribution of chlorine and ORS packets etc.

[English]

Ring Railway in Bangalore

5152. SHRI P. KODANDA RAMAIAH : Will the PRIME MINISTER be pleased to state :

(a) whether there is a persistent demand from the people of Karnataka to construct a ring railway for Bangalore city; and

(b) if so, the reaction of the Central Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) & (b) The information is being collected and will be laid on the Table of the Sabha.

Survey and Settlement Operation

5153. DR. KRUPASINDHU BHOI : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government have undertaken survey and settlement operation in different States;

(b) if so, the progress made in this regard by the end of Seventh Five Year Plan;

(c) the number of villages covered under the survey and settlement operation in Orissa and other State during the Eighth Plan; and

(d) the steps taken to complete the land records as early as possible ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) to (d) No, Sir. The Government of India have never taken up Survey Settlement Operation in any State/Unit Territory as the same is within the exclusive, administrative and legal jurisdiction of the State Governments. Some States have statutory provision for conducting revisional survey settlement operations periodically, while some States do not have such provision. However, updation of land records does not exclusively dependent on survey settlement operation, as the updation of land records is a continuous process and the same is done by the authorised field-level revenue officials through mutation,